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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 682/2023 & CM Nos.62185-87/2023**

PRINCIPAL COMMISSIONER OF INCOME  
TAX (CENTRAL) -3

..... Appellant

Through: Mr Abhishek Maratha, Sr Standing  
Counsel with Mr Parth Semwal,  
Standing Counsel.

versus

M/S RAMPRASTHA PROMOTERS AND  
DEVELOPERS PVT. LTD.

..... Respondent

Through: None.

**CORAM:**

**HON'BLE MR. JUSTICE RAJIV SHAKDHER**

**HON'BLE MR. JUSTICE GIRISH KATHPALIA**

**ORDER**

% **04.12.2023**

[Physical Hearing/Hybrid Hearing (as per request)]

**CM No.62185/2023** [*Application filed on behalf of the appellant seeking  
condonation of delay of 6 days in filing the appeal*]

1. This is an application seeking condonation of delay in filing the  
appeal.

1.1 According to the appellant/revenue, there is a delay of 6 days in filing  
the appeal.

2. Having regard to the period involved, the delay is condoned.

3. The application is, accordingly, disposed of.

**CM No.62187/2023**

4. Allowed, subject to the appellant filing legible/translated copies of the  
annexures, at least three days before the next date of hearing.

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**ITA 682/2023 & CM No.62186/2023** *[Application filed on behalf of the appellant seeking condonation of delay of 176 days in re-filing the appeal]*

5. Issue notice to the respondent *via* all modes, including e-mail.
6. List the matter on 15.03.2024.

**RAJIV SHAKDHER, J**

**GIRISH KATHPALIA, J**

**DECEMBER 4, 2023**

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*Click here to check corrigendum, if any*